

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **27.05.2024** THROUGH VIDEO CONFERENCING

**PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)**

IN THE MATTER OF : Murali Sundaram
-Vs-
Air Carnival Pvt. Ltd.

MAIN PETITION NUMBER : CP/565/IB/2017

(IA/MA) APPLICATION NUMBERS

New Application IA/1220(CHE)/2024, IA/504(CHE)2022 in IA/197(CHE)/2021, IA/197/CHE/2021, IA/1109(CHE)/2021

COMMON ORDER

IA/504(CHE)/2022

IA/197/CHE/2021

IA/1109(CHE)/2021

Present: Ms. Ramya, Ld. Counsel for the Applicant.
Shri. R. Vidhya Shankar, Ld. Counsel for the Respondent
Ms. V. Rajeswari, Ld. Counsel for 3rd Respondent in IA/1109(CHE)/2021.
Shri. M.S. Viswanathan, Ld. Counsel for Canara Bank.

Shri. R. Vidhya Shankar, Ld. Counsel for the Promoter-Directors submits that the matter relates to civil aviation company. The promoter has already discharged the liabilities. The scheme has been submitted before this Tribunal after informing the Liquidator.

Ld. Counsel submits that now nothing will survive after the scheme is approved and the applications would become infructuous.

List the matter for hearing on **27.06.2024**.

New Application IA/1220(CHE)/2024

This application has been filed seeking extension of liquidation period till 15.09.2024.

Heard.

Looking into the above developments, the liquidation timeline is extended till 15.09.2024.

IA is **disposed of**.

Sd/-

**VENKATARAMAN SUBRAMANIAM
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN
MEMBER (JUDICIAL)**

vs